

[श्री बलवन्तसिंह महता]

कर सकते थे, लेकिन उन्होंने वास्तव में जो चीज इतिहास की दृष्टि से और पुरातत्व की दृष्टि से महत्वपूर्ण थी उसको सामने रखा। उन्हीं स्थानों को लेकर वे इस विधेयक को लाये और मुझे आपके सामने उसे रखने का मौका दिया। इसके लिए मैं उनको भी धन्यवाद देता हूँ। साथ ही जो...

Mr. Chairman: The hon. Member has not moved the motion. He is congratulating everybody. Will he kindly move the motion so that I may put it to the vote of the House?

श्री बलवन्त सिंह महता : मैं प्रस्ताव करता हूँ कि यह बिल पास किया जाये।

Mr. Chairman: Motion moved.

"That the Bill be passed."

श्री ब० इ० वांडे : (जिला अलमोड़ा उत्तर पूर्व) : मैं इस विधेयक के तृतीय वाचन के समय कुछ थोड़े से शब्द कहना चाहता हूँ :। यह जो विधेयक हमारे सामने है यह बहुत अच्छा है लेकिन यहाँ पर मैं इतना अवश्य कहना चाहूँगा कि हमें ऐसे ही एनशिएट मौनयूमेंट्स को कायम रखना चाहिए जो कि हमारी पूर्ण कीर्ति और गौरव के स्तम्भ हों और जिनसे हमें प्रेरणा मिलती हो अर्थात् जो सत्य, शिव सुन्दरम् हों, जिनके पीछे यश हो कीर्ति हो और प्रतिष्ठा ही। मैं समझता हूँ कि ऐसी चीजें जो कि बिलकुल टूटी हुई हैं और इटें मात्र रह गयी हैं और जो कि देखने में कुरूप लगते हैं ऐसे स्मारकों पर व्यर्थ में पैसा न खर्च किया जाना चाहिए। तुलसीदास के स्मारक और वृन्दावन के स्मारक और राजस्थान में चितौड़गढ़ का जो कीर्ति स्तम्भ है वे हमारे अतीत गौरव की याद दिलाते हैं और हमारी पुरानी संस्कृति के उत्कृष्ट नमूने हैं और सरकार को अपने पुरातत्व विभाग द्वारा उनकी देखरेख कराते रहना चाहिए और उनको अच्छी हालत में बनाये रखना चाहिए। मैं चाहता

हूँ कि आप इन स्थानों को उसी तरह मेंटेन (संभाल) करें जैसे कि आप ताजमहल और कुतुबमीनार की करते हैं। लेकिन बेकार में कुरूप और बदसूरत चीजों को प्रीजर्व (रक्षित) मत करिये और उन पर व्यर्थ में रुपया न बर्बाद कीजिये। मैं कई स्मारक इस तरह के बेकार के बतला सकता हूँ मैं चूँकि उस कोटी में नहीं हूँ और मेरे पास वह लिस्ट नहीं है लेकिन मैं जानता हूँ कि यहाँ दिल्ली में बहुत से ऐसे बेकार के स्मारक खड़े हैं और जो कि आँखों म काटों के समान लगते हैं उनको तो तोड़ दिया जाना चाहिए। लाजपत नगर और विनयनगर के रास्ते में बहुत से इस तरह के बदसूरत खंडहर खड़े हैं जो कि बिलकुल बेकार हैं और उन पर रुपया खर्च करना बेकार है। मैं श्री चट्टोपाध्याय से पूर्णतः सहमत हूँ कि ऐसे ही स्मारकों की देखरेख होनी चाहिए जो कि सुन्दर हों और जो कि हमारे प्राचीन गौरवपूर्ण इतिहास और संस्कृति की याद दिलाते हों। मैं और अधिक न कहते हुए इस विधेयक का समर्थन करता हूँ।

Mr. Chairman: The question is:

"That the Bill be passed."

The motion was adopted.

HINDU MARRIAGE (AMENDMENT)
BILL

Shrimati Uma Nehru (Sitapur Distt. cum Kheri Distt.-West): Sir, I beg to move:

"That the Bill to amend the Hindu Marriage Act, 1955, as passed by Rajya Sabha, be taken into consideration."

Sir, this is a small and desirable amendment. I do not want to take much time of the House. This has already been passed by Rajya Sabha and I hope this House will also pass it.

Mr. Chairman: Motion moved.

"That the Bill to amend the Hindu Marriage Act, 1955, as passed by Rajya Sabha, be taken into consideration."

Does the hon. Minister want to speak?

The Minister of Legal Affairs (Shri Pataskar): Sir, I support the amendment for this reason that in the Special Marriage Act we have made a similar provision with respect to persons suffering from venereal diseases. According to the Act as it stands, as we all know, if a person is suffering from a venereal disease that is one of the grounds for separation. Now, as medical science shows, that is also a disease which is capable of being cured. Apart from that, in the Special Marriage Act we have provided that if a person has been suffering from such a disease for three years before that then only that should be regarded as a ground for action being taken. Therefore, to bring the Hindu Marriage Act in conformity with the Special Marriage Act, probably, this amendment has been made in the Rajya Sabha. I am prepared to accept it.

Mr. Chairman: The question is:

"That the Bill to amend the Hindu Marriage Act, 1955, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

Cluses 1 and 2, the Enacting Formula and the Title were added to the Bill.

Shrimati Uma Nehru: Sir, I beg to move:

"That the Bill be passed."

Mr. Chairman: The question is:

"That the Bill be passed."

The motion was adopted.

WOMEN'S AND CHILDREN'S
INSTITUTIONS LICENSING BILL

Shrimati Kamlendu Mati Shah
(Garhwal Dist.— West cum Tehri

Garhwal Dist. cum Bijnor Dist.—
North): Sir, I beg to move:

"That the Bill to regulate and licence institutions caring for women and children, as reported by the Select Committee, be taken into consideration."

Mr. Chairman: May I just make an announcement with regard to this Bill? Out of 1½ hours allotted to the Bill, one hour and twenty minutes have already been taken on the 24th August, 1956 when the Bill was referred to the Select Committee and only ten minutes are now available for further discussion on this Bill. At the same time I find that there are some Members who are anxious to speak on this Bill.

Shri T. S. A. Chettiar (Tiruppur): The time was then allotted.

Mr. Chairman: Subsequently no further time has been allotted. Therefore, according to the time allotted only ten minutes remain. At the same time, I do realise that within these ten minutes the Bill is not likely to be discussed on merits as it ought to be. Therefore, the House has to find more time for it. I would request the House kindly to finish this Bill in as short time as possible, because the House already knows, and today we heard from the hon. Minister for Parliamentary Affairs, that we are very much pressed for time. Therefore, I would request the House to devote as short a time to it as possible so that we may also proceed with other matters. At the same time, I am anxious that so far as this Bill is concerned it may be properly discussed. It is a very small Bill and in considering this Bill, I should think that no speech need exceed five minutes. This Bill has also been before the House for a long time and the Select Committee has also recommended it. I would, therefore, request the Members kindly to take as short a time as possible.

Shrimati Kamlendu Mati Shah: Sir, I beg to move that the time for consideration and passing of this Bill may be extended up to five o'clock today.